



# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 ജൂലൈ 17 17th July 2018 1193 കർക്കടകം 1 1st Karkadakam 1193 1940 ആഷാഢം 26 26th Ashadha 1940	നമ്പർ No.	29
----------------------	---	--	--------------	----

## PART I

### Notifications and Orders issued by the Government

#### Labour and Skills Department

#### Labour and Skills (A)

#### ORDERS

(1)

G. O. (Rt.) No. 763/2018/LBR.

*Thiruvananthapuram, 27th June 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri. Sreedharan, Reegal House, Sauparnika, Penheaven Garden, Kawadiar, Thiruvananthapuram, (2) Manager, Vrindavan Estate, Mampatta, Pukkottumpadam P. O., Malappuram District- 679 332 and the workman of the above referred establishment represented by the President, Malappuram District Estate Labour Congress (INTUC), Regd. No. 93/70, Pukkottumpadam P. O., Malappuram District-679 332 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said Industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

#### ANNEXURE

“Whether the denial of employment to Sri Subrahmannian, S/o Nottan, (2) Sri Gangadharan S/o Velayudhan, (3) Sri. Sathyan, S/o Govindan Nair, (4) Sri Chenthamarakshan, S/o Charu by the Management of Vrindavan Estate is justifiable or not ? If not what are the remedies available to them?”

(2)

G. O. (Rt.) No. 764/2018/LBR.

*Thiruvananthapuram, 27th June 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Koliyottu Suresh Babu, First Partner & Licensee, M/s. Koliyottu Suresh & Company, Hindustan Petroleum Dealer, Near Vyapara Bhavan, Bank Road, Kozhikode (S/o Late Koliyottu Velukkutty, 'Nandanam', Near Kalarikkal Temple, Kottuli, Kozhikkode-16 (2) Sri P. V. Valsaraj, Second Partner, M/s. Koliyottu Suresh & Company, Hindustan Petroleum Dealer, Near Vyapara Bhavan, Bank Road, Kozhikode (S/o Damodaran Nair, "Meladi", Kovur, Chevayur P. O., Kozhikkode and the workman of the above referred establishment Sri Remesan, S/o Gopi, Puthana House, Makkada Mannakkotte, Olavanna P. O., Kozhikkode-673 019 in respect of matters mentioned in the annexure to this order.

And whereas, in the opinion of Government it is necessary to refer the said Industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Rameshan, Clerk cum Cashier by the Management of M/s. Koliyottu Suresh & Company, Hindustan Petroleum Dealer, Near Vyapara Bhavan, Bank Road, Kozhikode is justifiable? If not, what relief he is entitled to?

(3)

G. O. (Rt.) No. 765/2018/LBR.

*Thiruvananthapuram, 27th June 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Secretary (Owner), Kalyan Chambers, Near Government Girls High School, Chittur Road, Ernakulam South, Kochi-16 and the worker of the above referred establishment Smt. Syamala, Thekkadathu Veedu, Niravath Road, Marad P. O., Ernakulam-682 304 in respect of matters mentioned in the annexure to this order.

And whereas, in the opinion of Government it is necessary to refer the said industrial disputes for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Smt. Syamala, cleaning worker, Kalyan Chambers, Ernakulam by the Secretary and Employer, Kalyan Chambers, Ernakulam South is justifiable or not? If not, what relief the cleaning worker is entitled to get?

(4)

G. O. (Rt.) No. 766/2018/LBR.

*Thiruvananthapuram, 27th June 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between, (1) Sri Soni Jose, Owner, Kanjirappally Estate, Chenkara P. O., Pullumade-685 533, (2) Sri Josekutty (Joseph Maichle), Manager, Kanjirappally Estate, Chenkara P. O.-685 533, (3) Sri Suresh Mathew, Pattakkaran, Kanjirappally Estate, Chenkara P. O., Pullumade-685 533 and the worker of the above referred establishment Smt. Mariyamma Joseph (Sali), Ulluruppl House, Kanjirappally Estate, Chenkara P. O., Pullumade-685 533 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Smt. Mariyamma Joseph (Sali), worker by the management of Kanjirappally Estate, Pullumade is justifiable? If not, what are the reliefs the worker is entitled to?

(5)

G. O. (Rt.) No. 770/2018/LBR.

*Thiruvananthapuram, 28th June 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the General Manager, (Kerala) Express Publications, Madurai Ltd., Kalur, Kochi-682 017 and the workmen of the above referred establishment represented by Sri K. S. Radhakrishnan, General Secretary, New Indian Express Employees Association, Narayaneeyam, Tripunithura, Fort P. O., Ernakulam-682 301 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the claim for wages as per Majithia Wage Board recommendations to the Contract Workers of Express Publications, Madurai Ltd., Kaloor, Kochi is justifiable or not? If not, what are the reliefs the workers are entitled to?

By order of the Governor,

LOLA, P.,

*Deputy Secretary to Government.*